

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL)Diary No(s).23592/2023

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.246813/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.248187/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 05-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. R Venkataramani, Attorney General for India
Mr. Amrish Kumar, AOR
Mr. Raman Yadav, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Kartikay Aggaerwal, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mrs. Sonali Jain, Adv.
Mr. T.S Sabarish, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. R Venkataramani, learned Attorney General for India assisted by Mr. Amrish Kumar, Advocate-on-Record, seeks and is granted four weeks' time to file the Status Report.

Post the matter for hearing on 08.04.2024.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)